

Central Administrative Tribunal Principal Bench

OA No.1716/2017

New Delhi, this the 17th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Subhan Ali, Aged 59 years,
S/o late Sh. Maqbool Khan,
Assistant Post Master (SB), Group C
Ghaziabad Head Post Office,
Ghaziabad,
R/o 441/4, Hindon Vihar
Ghaziabad.

... Applicant

(By Advocate : Mrs. Meenu Mainee)

Versus

1. Secretary
Ministry of IT & Communication,
Dak Bhawan,
Sansad Marg, New Delhi.
2. Chief Post Master General,
Of UP Circle
Lucknow
3. Asstt Director General (PAF),
Ministry of IT & Communication
Dept of Posts, PA Wing,
Dak Bhawan,
Sansad Marg, New Delhi.

... Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant who is presently working as Assistant Postal Master (SB) has filed this OA seeking the following reliefs :-

“8.1 That the Hon’ble Tribunal may graciously be pleased to allow this application and direct the respondents to promote the applicant to the post of AAO for which he has been selected because no disciplinary/criminal proceedings are pending against him till date and no charge sheet has been served upon him.

8.2 That the Hon’ble Tribunal may further graciously be pleased to direct the respondents to promote the applicant from the date from which his juniors have been promoted.

8.3 That the Hon’ble Tribunal may further be pleased to pass any other or further order as may be deemed fit and proper on the facts and circumstances of the case.

8.4 That the Hon’ble Tribunal may further be graciously pleased to grant costs against the respondents and in favour of the applicant.”

3. It is seen that the applicant has filed the present OA without making a representation to the respondents and without ventilating his grievances to them.

4. In the circumstances, the OA is disposed of without going into the merits of the case, by permitting the applicant to make an appropriate representation to the respondents ventilating his grievances within two weeks from the date of receipt of a certified copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon within a period of 30 days therefrom, in accordance with law. No costs.
5. Let a copy of the OA be enclosed to this order.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member(J)

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